

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-165-2020**

Mahalsa Services ... Petitioner

Versus

State of Goa ... Respondents

Shri S.D. Lotlikar, Senior Advocate with Shri Parikshit Sawant,
Advocate for the petitioner.

Shri Sagar Dhargalkar, Additional Government Advocate for the
respondent nos.1 and 2.

Coram:- M. S. SONAK &

SMT. M. S. JAWALKAR, JJ.

Date:- 1st September, 2020

P.C.:

Heard Shri S.D. Lotlikar, learned Senior Counsel along with
Shri P. Sawant, learned Counsel for the petitioner.

2. Issue notice to the respondents, returnable on 15/09/2020.
3. Shri Dhargalkar, learned Additional Government Advocate
waives service on behalf of the respondents no.1 and 2.

4. We direct the concerned respondents to file responses to this petition with an advance copy of the same to the learned Counsel appearing for the petitioner by email.
5. The petitioner will have to take steps to serve the respondent no.3. The respondent no.3 is also granted liberty to file a reply within two weeks as aforesaid by service of an advance copy upon the learned Counsel for the petitioner.
6. Stand over to 15/09/2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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